

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 204  
CA No. 21/JPR/2024  
CP No. 10/241-242/JPR/2024  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Rajesh Bhargava & Anr.**

...Petitioner

**Versus**

**Shreekrishna Landbase Pvt. Ltd.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Samay Maheshwari, Adv.  
For the Respondents : Dinesh Agnani, Sr. Adv.  
Leena Tuteja, Adv.

**ORDER**

Heard Mr. Samay Maheshwari, Adv. appearing on behalf of the Petitioner. Mr. Dinesh Agnani, Sr. Adv. along with Ms. Leena Tuteja, Adv. appearing on behalf of the Respondent. Reply has been filed in the main CP. Learned counsel for the Petitioner seeks time to file rejoinder. Rejoinder, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 27.08.2024.

**CA No. 21/JPR/2024**

The present application has been filed under Rule 11 of the NCLT Rules, 2016 for challenging the maintainability of the petition. Reply has been filed to the application. List the IA on 27.08.2024.

Sd-

(Rajeev Mehrotra)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

July 03, 2024